

नहीं किया गया है। लेकिन निम्नलिखित जिलों में इस समय सूखे की स्थिति है :—

क्रम संख्या	जिला	गाँवों की संख्या
1	इलाहाबाद	4,080
2	बाँदा	695
3	वाराणसी	3,788
4	मिर्जापुर	3,447
5	जौनपुर	3,455
6	गाजीपुर	3,410
7	आजमगढ़	5,283
8	प्रतापगढ़	2,242

फिलहाल बिहार सूखे से प्रभावित नहीं है।

(ग) 1968 और 1969 के वर्षों में सूखे से प्रभावित किसी भी क्षेत्र के केन्द्रीय सरकार के कर्मचारियों को कोई भी ऋण या अग्रिम वेतन स्वीकृत नहीं किया गया है।

(घ) प्रश्न ही नहीं उठता।

देश में डाकघरों की संख्या

502. श्री भारत सिंह चौहान :
श्री हुकम चंद कछबाय :

क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में गत पाँच महीनों में कितने नए डाकघर खोले गए हैं ; और

(ख) आगामी वित्तीय वर्ष में कितने नए डाकघर खोलने का विचार है ?

सूचना तथा प्रसारण और संचार मंत्रालय में राज्य मंत्री (श्री शेरसिंह) : (क) 1,019.

(ख) अभी प्रस्ताव अन्तिम रूप से तैयार नहीं किए गए हैं।

Fall in Employment Market

503. SHRI SAMAR GUHA:
SHRI P. VISWAMBHARAN:
SHRI K. LAKKAPPA:
SHRI SURENDRANATH DWIVEDY:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that there has been a sharp fall in the employment market in the country;

(b) if so, the fields of employment where the fall is bigger; and

(c) the steps being taken to keep up the plan target?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): (a) According to Employment Market Studies employment in the organised sector recorded a fractional increase of 0.8% during 1966-67 and 0.1% in 1967-68 as against 5.3% in 1964-65 and 3.1% in 1965-66.

(b) According to the same studies employment dwindled during 1967-68 in Mining & Quarrying and Construction.

(c) Various development programmes proposed to be undertaken in the Fourth Plan are expected to provide more employment opportunities.

Proposal to send Trade Union Leaders Abroad

504. SHRI SAMAR GUHA:
SHRI K. LAKKAPPA:
SHRI SURENDRANATH DWIVEDY:
SHRI J. AHMED:
SHRI DINKAR DESAI:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that Government have made plans to send a large number of trade union leaders to some European countries to undergo training in trade union working where the trade union movement is most successful; and

(b) if so, the countries where they are being sent?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) No.

(b) Does not arise.

Rice Procurement in West Bengal

505. SHRI INDRAJIT GUPTA: SHRIMATI ILAPALCHAUDHURI:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the total amount of rice procured by Government agencies in West Bengal from December 1968 up-to-date;

(b) whether this is adequate to meet the state's statutory ration requirements during the coming year; and

(c) if not, the monthly quota sanctioned from Central stocks to meet the anticipated deficit?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) The total quantity of rice procured for Government during the current crop season which started from 1st November, 1968, up to the 7th February, 1969, was 2.1 lakh tonnes.

(b) No, Sir.

(c) Further procurement in West Bengal is in progress. On present indication, no substantial deficit of rice is expected in West Bengal this year. However, allocations of rice from Central stocks to that State will continue to be made on the basis of actual need, Centre's availability and the demands from other rice eating States.

Compensation to Refugees from East Pakistan

506. SHRI SAMAR GUHA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that payment of compensation for the properties left by the refugees from West Pakistan helped their speedy rehabilitation;

(b) whether the East Pakistan refugees were not given compensation for their properties left in East Pakistan on an understanding that facilities for movement of refugees on the two sides of the dividing line of East Pakistan and India will remain unhampered and freedom to deal with their properties will not be denied in any way;

(c) whether the freedom for movement of refugees now does not exist as a result of introduction of passport system between East Pakistan and India and the right to deal with their properties has been denied by the Government of Pakistan; and

(d) If so, whether Government propose to re-open the issue of giving compensation to the refugees from East Pakistan in order to help them in their efforts for economic rehabilitation?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) to (c): Compensation for the properties left by the refugees from West Pakistan was paid in pursuance of the arrangements made between India and Pakistan, according to which, due to mass migration, evacuee laws were legislated in both the countries. This has, undoubtedly, helped the refugees from West Pakistan in their rehabilitation. The refugees from East Pakistan could not be paid compensation for the properties left by them in East Pakistan as, according to the provisions of the Nehru-Liaquat Pact of April, 1950 they retain their proprietary rights in these properties and they can sell or exchange their properties. The Government of Pakistan have, however, made it extremely difficult for the refugees to visit East Pakistan and dispose of their properties.

(d) There is no such proposal before the Government at present.

Expenditure on Displaced Persons from East Pakistan

507. SHRI SAMAR GUHA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the total amount spent so far by Government for rehabilitation of refugees from West Pakistan;